

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-128/2007/1069 /A**

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Paban Chandra Kalita,  
District & Sessions Judge,  
Dhubri.

Dated Guwahati the 19<sup>th</sup> February, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJ.XII-2/2024/914/E, dtd. 14.02.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **8 (eight) days earned leave w.e.f. 24.02.2025 to 03.03.2025** (prefixing 22.02.2025 and 23.02.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 21.02.2025 till the morning of 04.03.2025.** You are to hand over the charge of your Court and Office to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-128/2007/1070-1071 /A, dated 19.2.25**

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.  
(Copy of the leave application in prescribed format is enclosed)
2. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**

*Sd/-*